

(iv) G.S.R. 645 published in Gazette of India dated the 30th April, 1966.

(v) G.S.R. 652 published in Gazette of India dated the 30th April, 1966.

[Placed in Library. See No. LT-6365/66].

NOTIFICATION UNDER COMPANIES ACT

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): I beg to lay on the Table a copy of Notification No. G.S.R. 631 published in Gazette of India dated the 30th April, 1966, under sub-section (3) of section 641 of the Companies Act, 1956 together with an explanatory Note." [Placed in Library. See No. LT-6366/66].

PAPERS UNDER AIR CORPORATION RULES, 1954

The Minister of State in the Ministry of Transport and Aviation (Shri C. M. Poonacha): I beg to lay on the Table a copy each of the following papers under sub-rule (5) of rule 3 of the Air Corporation Rules, 1954:—

(i) Summary of Budget Estimates of Revenue and Expenditure of Air India for the year 1966-67. [Placed in Library. See No. LT-6367/66].

(ii) Summary of Actuals for the year 1964-65, budget Estimates and Revised Estimates for the year 1965-66 and Budget Estimates for the year 1966-67 under Capital, of Air India. [Placed in Library. See No. 6368/66].

(iii) Summary of Budget Estimates of Revenue and Expenditure

of the Indian Airlines Corporation for the year 1966-67. [Placed in Library. See No. LT-6369/66].

(iv) Summary of Actuals for the year 1964-65, Budget Estimates and Revised Estimates for the year 1965-66 and Budget Estimates for the year 1966-67 under Capital, of the Indian Airlines Corporation. [Placed in Library. See No. LT-6370/66].

STATEMENT RE. STARRED QUESTION No. 1669

The Minister of Supply, Technical Development and Materials Planning (Shri Raghuramalah): I beg to lay on the Table a statement regarding certain points raised in the House on the 13th May, 1966, during Supplementaries on Starred Question No. 1669 regarding Quotas of raw materials to the black-listed firms. [Placed in Library. See No. LT-6371/66].

Shri Hari Vishnu Kamath: Is that a correction to the original answer? What is he doing?

Shri S. M. Banerjee (Kanpur): Sir, about this particular aspect, a lot of questions were asked the other day, whether any action has been taken against Amin Chand Pyarelal, and whether he was black-listed, and so on, and whether any prosecution has been launched against this firm.

Mr. Speaker: Has any further action been taken?

Shri Raghuramalah (Guntur): The questions that were asked the other day were based on the PAC report; for all questions relating to the Ministry of Steel, my hon. friend is here, and he is also making a statement, and it is for him to answer those points.

Shri Banga (Chittoor): Between them, they should know what it is. The other day you were good enough to suggest a thorough enquiry into

[Shri Ranga]

these ramifications of this particular firm.

Mr. Speaker: I did that.

Shri Ranga: I thought both the Ministries concerned with this would be co-operating with each other and then conduct that enquiry.

Mr. Speaker: Order, order. Next item.

SUPPLEMENTARY FINANCIAL STATEMENT
FOR 1965-66 OF KERALA STATE
ELECTRICITY BOARD

Shri Shinde: On behalf of Dr. K. L. Rao, I beg to lay on the Table a copy of the Budget Estimates for the year 1966-67 and Supplementary Financial Statement for the year 1965-66 of the Kerala State Electricity Board, under sub-section (3) of section 61 of the Electricity (Supply) Act, 1948, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President in relation to the State of Kerala.

[Placed in Library. See No. LT-6372/66].

REPORT OF STUDY TEAM ON IRON AND
STEEL CONTROLLER'S ORGANISATION

The Minister of Iron and Steel (Shri T. N. Singh): I beg to lay on the Table a copy of the Report (Part I) of the Study Team on the Iron & Steel Controller's Organisation—Production, Price and Distribution of Indigenous Steel.

[Placed in Library. See No. LT-6373/66].

RAILWAY PROTECTION FORCE (AMEND-
MENT) RULES

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): I beg to lay on the Table a copy of the Railway Protection Force (Amend-

ment) Rules, 1966, published in Notification No. G.S.R. 627 in Gazette of India dated the 30th April, 1966, under sub-section (3) of section 21 of the Railway Protection Force Act, 1957.

[Placed in Library. See No. LT-6374/66].

12.22 hrs.

COMMITTEE ON PRIVATE MEM-
BERS' BILLS AND RESOLUTIONS
MINUTES

Shri Krishnamoorthy Rao (Shimoga): I beg to lay on the Table the Minutes of the Seventy-seventh to Eighty-ninth Sitzings of the Committee on Private Members' Bills and Resolutions held during the current Session.

12.22½ hrs.

COMMITTEE ON PUBLIC UNDER-
TAKINGS
MINUTES

Shri Subodh Haasda (Jhargram): I beg to lay on the Table the Minutes of the Sitzings of the Committee on Public Undertakings relating to Twelfth and Fourteenth to Thirty-first Reports.

12.23 hrs.

COMMITTEE ON GOVERNMENT
ASSURANCES
MINUTES

Shri Siddananajappa (Hassan): I beg to lay on the Table the Minutes of the Twenty-third Sitting of the Committee on Government Assurances held during the current Session.

Shri Hari Vishnu Kamath (Hoshangabad): Will this be circulated as was done during last week?

Mr. Speaker: It will be kept in the Library.